

(v) constructing, subsidizing or guaranteeing tramways, aerial ropeways or other means of locomotion,

(vi) securing or assisting to secure suitable places for the carrying on of any offensive, dangerous or obnoxious trade, calling or practice,

(vii) conserving and preventing injury or contamination to, or pollution of, rivers and other sources of water supply within its jurisdiction,

(viii) promotion of tourism,

(ix) the doing of anything whether inside or outside the district, whereon expenditure is declared by the State Government or by the <sup>1</sup>[Zila Panchayat] with the sanction of the State Government to be an appropriate charge on the <sup>1</sup>[Zila Panchayat] Nidhi.

### **SCHEDULE — III**

#### **(See section 35)**

Powers duties and functions under the United Provinces Panchayat Raj Act, 1947, which shall be exercised or performed by the <sup>1</sup>[Zila Panchayat] or the <sup>1</sup>[Kshettra Panchayat], as is specified in the third column ;

Section of the United Provinces Panchayat Raj Act, 1947	Power, duty or function	Authority by which to be exercised or performed
9	<sup>2</sup> [ * * * * * ]	<sup>2</sup> [ * * * * * ]
11 (1)	<sup>2</sup> [ * * * * * ]	<sup>2</sup> [ * * * * * ]
12-E	To tender oath of office to Pradhan of <sup>3</sup> [Gram Panchayat], and Panches, Sarpanches and Sahayak Sarpanches of Nyaya Panchayats.	<sup>4</sup> [Kshettra Panchayat]
12-F	To entertain the registrations of Pradhan, <sup>5</sup> [x x x] and members of <sup>3</sup> [Gram Panchayat].	<sup>4</sup> [Zila Panchayat]
17 (E)	To sanction proposal of Gram Panchayat for undertaking Small Irrigation Projects.	<sup>4</sup> [Kshettra Panchayat]

[1. Subs. by sec. 61 of U. P. Act No. 09 of 1994.](#)

[2. Omit. by sec. 124\(c\) of U. P. Act no. 09 of 1994.](#)

[3. Subs. by sec. 124 \(c\)\(ii\) of U. P. Act No. 09 of 1994.](#)

[4. Subs. by sec. 61 of U. P. Act No. 09 of 1994.](#)

[5. Omit by sec. 9 of U.P. Act No. 44 of 2017.](#)

Section of the United Provinces Panchayat Raj Act, 1947	Power, duty or function	Authority by which to be exercised or performed
20	(1) To direct a group of neighboring <sup>1</sup> [Gram Panchayats] within the Khand to combine to establish and maintain a primary school or Ayurvedic, Homeopathic or Unani Hospital or dispensary.	<sup>2</sup> [Kshettra Panchayat]
	(2) To direct group of neighboring inter Khand <sup>1</sup> [Gram Panchayats] to combine to establish and Maintain a primary school or Ayurvedic, Homeopathic or Unani Hospital or dispensary.	<sup>2</sup> [Zila Panchayat]
25 (4)	(1) To effect transfers of Panchayat servants, within the Khand.	<sup>2</sup> [Kshettra Panchayat]
	(2) To effect transfers of Panchayat servants outside the Khand.	<sup>2</sup> [Zila Panchayat]
25 (5)	To sanction appointments of servants under the Nyaya Panchayat and to exercise powers of transfer, punishment, discharge and dismissal in respect of them.	<sup>2</sup> [Kshettra Panchayat]
25-A	(1) To appoint Panchayat Secretaries and to exercise administrative control over them in respect of promotion, dismissal and removal.	<sup>2</sup> [Zila Panchayat]
	(2) To exercise administrative control over Panchayat Secretaries in respect of leave, transfer and other disciplinary action which does not include appointment, promotion, dismissal and removal.	<sup>2</sup> [Kshettra Panchayat]
27	To sanction filling of a civil suit against a member of <sup>1</sup> [Gram Panchayat], joint committee or other committee for loss, waste or misapplication of any money or property of <sup>1</sup> [Gram Panchayat].	<sup>2</sup> [Zila Panchayat]

[1. Subs. by sec. 124 Schedule III of U. P. Act No. 09 of 1994.](#)

[2. Subs. by sec. 61 of U. P. Act No. 09 of 1994.](#)

Section of the United Provinces Panchayat Raj Act, 1947	Power, duty or function	Authority by which to be exercised or performed
30 (2)	(1) To settle disputes between the constituent units of a joint committee situated within the Khand. (2) To settle disputes between the Inter-Khand constituent units of a joint committee.	<sup>1</sup> [Kshettra Panchayat]  <sup>1</sup> [Zila Panchayat]
36	<sup>2</sup> [ * * * * * ]	<sup>2</sup> [ * * * * * ]
37-A (2)	To direct the <sup>3</sup> [Gram Panchayat] to impose a tax or rate on any person wrongly excluded.	<sup>1</sup> [Kshettra Panchayat]
37-B	To authorize recovery of the arrears of Panchayat taxes as arrears of land revenue in the event of the <sup>3</sup> [Gram Panchayats] failure to pass a resolution within three months for the realization of its dues as arrears of land revenue.	
37-C (2)	Under circumstances prescribed by Government to remit the whole or part of any tax or rate.	
37-C (3)	To approve the decision of the <sup>3</sup> [Gram Panchayat] to remit the whole or part of any tax or rate.	
39 (1)	To determine the proportion in which the expenses of a Nyaya Panchayat are to be charged to the Gaon Funds of the <sup>3</sup> [Gram Panchayats] comprised in the circle.	
41 (3)	<sup>2</sup> [ * * * * * ]	<sup>2</sup> [ * * * * * ]
41 (4)	<sup>2</sup> [ * * * * * ]	<sup>2</sup> [ * * * * * ]
41 (5)	<sup>2</sup> [ * * * * * ]	<sup>2</sup> [ * * * * * ]

[1. Subs. by sec. 61 of U. P. Act No. 09 of 1994.](#)

[2. Omit. by Schedule III of U. P. Act no. 09 of 1994.](#)

[3. Subs. by Schedule III of U. P. Act No. 09 of 1994.](#)

Section of the United Provinces Panchayat Raj Act, 1947	Power, duty or function	Authority by which to be exercised or performed
96	To prohibit execution or further execution of any resolution or order passed or made by a <sup>1</sup> [Gram Panchayat], <sup>1</sup> [Gram Panchayat], or a joint committee or any officer or servant thereof if in his (prescribed authority's) opinion, such resolution or order is of a nature as to cause or likely to cause obstruction, annoyance or likely to cause obstruction, annoyance or injury to the public or to any class or body of persons lawfully employed, or danger to human life, health or safety or riot or affray.	<sup>2</sup> [Kshettra Panchayat]
98	To sanction the penalty clause of Panchayat bye-laws.	<sup>2</sup> [Zila Panchayat]
112 (1) (g)	To direct any other duties or functions to be performed by the <sup>1</sup> [Gram Panchayat].	<sup>2</sup> [Kshettra Panchayat]
114	To direct for leaving a vacancy on anybody, constituted under the Panchayat Raj Act, to be left unfilled if the vacancy is not to last for more than six months.	<sup>2</sup> [Zila Panchayat]

SCHEDULE — IV

(See section 56)

POWERS AND FUNCTIONS OF THE <sup>2</sup>“ZILA PANCHAYAT”

Section	Power or function	Remarks
1	2	3

[1. Subs. by Schedule III of U. P. Act No. 09 of 1994.](#)

[2. Subs. by sec. 61 of U. P. Act No. 09 of 1994.](#)